

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 1615 OF 2014

Dated: 4th April, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jharkhand Urja Vikas Nigam Ltd.

....Appellant (s)

Versus

Jharkhand State Electricity Regulatory Commission

....Respondent (s)

Counsel for the Appellant(s)

:

Mr. Aabhas Parimal

ORDER

Learned counsel for the appellant seeks two weeks further time to find out as to whether anything survives in this matter.

As a last chance, we adjourn the matter to **25.04.2016**. However, we make it clear that by the next date of hearing if the office objections are not removed, we shall dismiss the matter for want of prosecution.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk